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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00817/2014
Cuttack this the 17th day of November, 2014
CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Anam Pradhan
Aged about 67 years
S/o.late Kela Pradhan
Retired Senior PH/BHC/Commercial
East Coast Railway
Permanent resident of Vill-Mugagadia,
PO-Kendupada, PS/Dist-Bhadrak
Odisha

...Applicant

By the Advocate(s)-Mr.N.R.Routray

-VERSUS-

Union of India represented through

1. The General Manager
East Coast Railway
E.Co.R.Sadan ,Chandrasekharpur
Bhubaneswar
Dist-Khurda
2. Senior Divisional Personnel Officer
East Coast Railway
Khurda Road Division
At/PO-Jatni
Dist-Khurda
3. Senior Divisional Financial Manager
East Coast Railways
Khurda Road Division
At/PO-Jatni
Dist-Khurda

...Respondents

By the Advocate(s)-Mr.T.Rath



ORDERR.C.MISRA, MEMBER(A):

Heard Shri N.R.Routray, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel for the Railway-Respondents.

2. Applicant herein, is a retired employee of the East Coast Railways. After being retired on 28.3.2007 on reaching the age of superannuation, he has received PPO dated 8.2.2007 and all the retirement benefits have been paid to him in the scale of Rs.2650-4000/- in the pre-revised scale. This scale of pay has been revised to Rs.5200-20200/- in PB-1 with GP Rs.1800/- as per RBE No.160/2008. It is the case of the applicant that since his pay has not been revised, he is unable to get the consequential pension and pensionary benefits on account of such revision. Ventilating his grievance, applicant has submitted a representation dated 20.8.2014 to the Senior Divisional Personnel Officer (Res.No.2) praying therein for grant of revised PPO and payment of differential financial benefits, i.e., arrear salary, leave salary, DCRG, commuted value of pension and pension etc. and having received no response, he has moved this Tribunal in the present O.A.

3. Since the matter is under consideration of the authorities in the Railways, at this stage without expressing any opinion on the merit, I would direct Respondent No.2 to take a decision on the representation of the applicant if the same has been filed and *is pending*, and communicate his decision to the applicant through a reasoned and speaking order within a period of two months from the date of receipt of this order. However, it is made clear that if the applicant is found eligible to get the benefits under RBE No.160/2008, the same shall be



granted to him within a further period of one month from the date of communication of the decision on the representation.

3. With the above direction, this O.A. is disposed of at the stage of admission itself. No costs.

4. As agreed to by the earned counsel for both the sides, copy of this order along with paper book be sent to Respondent Nos. 2 and 3 by Speed Post at the cost of the applicant for which, Shri Routray to deposit the postal requisites within two days hence. Free copy of this order be made over to learned counsel for both the sides.



(R.C.MISRA)
MEMBER(A)

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